

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री भागचन्द्र, लेखा सदस्य एवं श्री कुल भारत, न्यायिक सदस्य के समक्ष
BEFORE: SHRI BHAGCHAND, AM AND SHRI KUL BHARAT, JM

आयकर अपील सं./ITA No. 823/JP/2012
निर्धारण वर्ष/Assessment Year : 2007-08.

Shri Mohan Lal Sharma, Thuru L/H Shri Shankar Lal Sharma Village Sanjharia, Post; Thikaria, Jaipur.	बनाम Vs.	The Income Tax Officer, Ward-7(4), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN No. BIWPS 7866 K		
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

निर्धारिती की ओर से/ Assessee by : None
राजस्व की ओर से/ Revenue by : Shri Varinder Mehta (CIT)

सुनवाई की तारीख/ Date of Hearing : 26.10.2017.
घोषणा की तारीख/ Date of Pronouncement : 27/10/2017.

आदेश/ ORDER

PER SHRI KUL BHARAT, JM.

This Appeal by the Assessee i.e. ITA No. 823/JP/2012 is directed against the order of Ld. CIT(A)-III, Jaipur dated 03.12.2010 pertaining to Assessment Year 2007-08.

The Assessee has raised the following grounds of appeal:-

- "1. That under the circumstances and takes of the Ld. CIT(A) has erred in confirming the order of the Ld. AO, as the land sold was situated beyond 8 Kms from the municipal limits. Therefore the addition made by the AO is wrong and deserves to be deleted.
2. That the appellant craves the right to add, delete, amend or abandon any of the grounds of this appeal at the time or before the actual hearing of the case."
2. At the time of hearing, no one appeared on behalf of the assessee. On the last date of hearing Ld. AR for the assessee had withdrawn his power of attorney.

Notice of hearing sent to the assessee on 21.09.2017 by RPAD, no one appeared on behalf of the assessee. No application seeking adjournment is made by the assessee.

Therefore, it is presumed that the assessee is not interested in pursuing its appeal. Respectfully following the decision of Delhi Bench of ITAT in the case of CIT vs. Multiplan India Ltd., 38 ITD 320 (Del.) and Hon'ble Madhya Pradesh High Court in the case of Estate of late Tukojirao Holkar vs. CWT, 223 ITR 480 (MP), we dismiss the appeal of the assessee for want of prosecution.

3. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on Friday, the 27th day of October 2017.

Sd/-
(भागचन्द)
(BHAGCHAND)
लेखा सदस्य/Accountant Member
Jaipur

Sd/-
(कुल भारत)
(KUL BHARAT)
न्यायिक सदस्य/Judicial Member

Dated:- 27/10/2017.

Pooja/

आदेश की प्रतिलिपि अग्रेषित/Copy of the order forwarded to:

1. The Appellant- Shri Mohan Lal Sharma, Jaipur.
2. The Respondent- Income Tax Officer, Ware 7(4), Jaipur.
3. The CIT
4. The CIT (A)
5. The DR, ITAT, Jaipur
6. Guard File (ITA No. 823/JP/2012)

आदेशानुसार/ By order,

सहायक पंजीकार/ Assistant. Registrar

